



IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 2235 OF 2022
(@SLP (CRL.) No.1983 OF 2021)

APARNA PUROHIT APPELLANT

VERSUS

THE STATE OF UTTAR PRADESH & ANR. RESPONDENTS

O R D E R

Leave granted.

Learned senior counsel for the State of Uttar Pradesh fairly states that the appellant - Aparna Purohit has been cooperating in investigation and that the interim order granting anticipatory bail to the appellant - Aparna Purohit may be confirmed.

In view of the statement made, we confirm the interim order and direct that in the event of the appellant - Aparna Purohit being arrested, she shall be released on bail by the arresting officer/trial court on terms and conditions to be fixed by the trial court. While conditions stated in sub-section (2) to section 438 the Code of Criminal Procedure, 1973¹ shall apply, the appellant - Aparna Purohit would be entitled to relaxation of condition (iii) in sub-section (2) of Section 438 of the Cr.P.C., with necessary stipulation to ensure her presence in the court when required.

Recording the aforesaid, the impugned order is set aside and the appeal is allowed in the above terms.

Pending application(s), if any, shall stand disposed of.

.....J.
(SANJIV KHANNA)

.....J.
(M.M. SUNDRESH)

NEW DELHI;
DECEMBER 09, 2022.

ITEM NO.12

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 1983/2021

(Arising out of impugned final judgment and order dated 25-02-2021 in CRMABA No. 2640/2021 passed by the High Court of Judicature at Allahabad)

APARNA PUROHIT

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 32030/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 32032/2021 - EXEMPTION FROM FILING O.T.

IA No. 32029/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 09-12-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s)

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Sidharth Luthra, Sr. Adv.
Ms. Ruby Singh Ahuja, Adv.
Mr. Sai Krishna Rajagopal, Adv.
Mr. Siddharth Chopra, Adv.
Ms. Monica Datta, Adv.
Ms. Deepti Sarin, Adv.
Ms. Swikriti Singhanian, Adv.
Mr. Ashutosh P. Shukla, Adv.
Mr. Vasu Singh, Adv.
Mr. Nitin Sharma, Adv.
Mr. Abhishek Qurbani, Adv.
M/S. Karanjawala & Co., AOR

For Respondent(s)

Ms. Garima Prashad, Sr. Adv. AAG
Ms. Ruchira Goel, AOR
Mr. Adit Jayeshbhai Shah, Adv.
Mr. Akshat Kaushik, Adv.

UPON hearing the counsel, the Court made the following

O R D E R

Leave granted.

We confirm the interim order and direct that in the event of the appellant - Aparna Purohit being arrested, she shall be released on bail by the arresting officer/trial court on terms and conditions to be fixed by the trial court. While conditions stated in sub-section (2) to section 438 the Code of Criminal Procedure, 1973² shall apply, the appellant - Aparna Purohit would be entitled to relaxation of condition (iii) in sub-section (2) of Section 438 of the Cr.P.C., with necessary stipulation to ensure her presence in the court when required.

The appeal is allowed in terms of the signed order.

Pending application(s), if any, shall stand disposed of.

(BABITA PANDEY)
COURT MASTER (SH)

(Singed order is placed on the file)

(R.S. NARAYANAN)
COURT MASTER (NSH)